GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1457

TO BE ANSWERED ON THE 9^{TH} DECEMBER, 2025/ AGRAHAYANA 18, 1947 (SAKA)

HUMAN ORGAN TRAFFICKING

1457. SHRI K C VENUGOPAL:
ADV. SHRI DEAN KURIAKOSE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Investigation Agency (NIA) has registered cases relating to organised transnational human trafficking rackets to Iran;
- (b) if so, the full details thereof, including the number of identified victims trafficked, the modus operandi and the current status of investigation;
- (c) the number of similar/related cases registered by NIA across the country during the last five years, State-wise;
- (d) whether there is an alarming increase in instances of human trafficking specifically for organ smuggling purposes; and
- (e) if so, the concrete measures initiated or proposed to combat this menace?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): Yes, the NIA has registered one case relating to smuggling of human organs on 03.07.2024, in which 05 identified victims had travelled to Iran on tourist visa; and the transplantation happened in hospitals in Tehran, Iran. These donors were lured in lieu of pecuniary benefits.

Charge sheet was filed in this case against 04 arrested accused persons under various sections of IPC. Case is currently under further investigation.

(d): The NCRB compiles and publishes crime statistics reported by the States and Union Territories. As per the latest published data, number of victims, trafficked for purpose of removal of organs and rescued during 2019 to 2023 is as under:

Year	Number of victims, trafficked for purpose of removal of organs and rescued
2019	4
2020	0
2021	6
2022	17
2023	5

- (e): 'Police' and 'Public Order' being State subjects under the Seventh Schedule to the Constitution of India, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, the Government of India has adopted a multi-pronged approach to combat human trafficking, which includes:-
 - Supplementing the efforts of the States/UTs by providing them guidelines on preventing and countering Human Trafficking in the form of various comprehensive Advisories issued from time to time.

- Providing financial assistance to States and Union Territories for upgrading and setting up Anti Human Trafficking Units.
- Assisting States and Union Territories in holding 'State level conferences' and 'Judicial Colloquiums' on a periodic basis, with a view of sensitizing about the latest initiatives/developments for effectively addressing the issue of human trafficking.
- The Government has empowered the NIA through 'NIA (Amendment)
 Act, 2019', to investigate scheduled offences involving Indian citizens
 or Indian interests that are committed outside India.
- Further, the mandate of NIA has been expanded to investigate
 offences related to Human Trafficking. For this purpose, an Exclusive
 Division, namely the 'Anti Human Trafficking Division (AHTD)', has
 also been created in the set up of NIA.
- Implementation of 'Shakti Sadan Scheme' by Ministry of Women and Child Development, which provides an integrated relief and rehabilitation home for women in distress situations including trafficked women. At present, 407 'Shakti Sadans' are functional throughout the country.
